

(2024) 06 OHC CK 0109
In the Orissa High Court
Case No : Bail Application No. 2168 Of 2024

Jiri @ Jermiya Raika & Ors

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 26-06-2024

Acts Referred:

Indian Penal Code, 1860 — Section 34, 302

Citation : (2024) 06 OHC CK 0109

Hon'ble Judges : Dr. S.K. Panigrahi, J

Bench : Single Bench

Advocate : Biswa Ranjan Das, Gyanaranjan Mohapatra

Final Decision : Disposed Of

Judgement

A.K. Mohapatra, J

1. This matter is taken up through Hybrid Arrangement (Virtual /Physical Mode).
2. Heard learned counsel for the Petitioner.
3. This is an application under Section 439 of the Code of Criminal Procedure filed by the Petitioner for bail in connection with G.R. Special Case No.3 of 2024, corresponding to Malkangiri P.S. Case No.52 of 2024, pending in the Court of the learned Addl. Sessions Judge-cum-Special Judge, Malkangiri for alleged of offence under Sections 506, 376(2n) of I.P.C. read with Section 6 POCSO Act.
4. Learned counsel for the Petitioner does not want to press this bail application at this juncture and prays that the trial court be directed to expedite the trial and the same be concluded within a stipulated period of time.
5. Considering the aforesaid submissions, while disposing of the bail application of the Petitioner as not pressed, this Court directs the trial court to expedite trial and conclude the same within a period of four months. In the event trial is not concluded within the aforesaid period, it is open for the Petitioner to move an application for bail and in the event such a bail application is filed the same shall

be considered on its own merit without being influenced by any other factor.

6. Accordingly, the BLAPL is disposed of.

Issue urgent certified copy of this order as per rules.

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